



IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 19<sup>th</sup> OF SEPTEMBER, 2024

WRIT PETITION No. 28550 of 2024

*DR. RAGHUVVEER SINGH SONI*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

*Shri Kailash Chandra Dilliwal - Advocate for the petitioner.*

*Shri Pranay Joshi - G.A./P.L. for respondents/State.*

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ORDER

1] Heard.

2] This writ petition has been filed by the petitioner under Article 226 of the Constitution of India seeking the following reliefs:-

"(a) A writ/direction/order in the nature of mandamus or certiorari or as deemed fit may kindly be issued and the respondents may kindly be directed to initiate the process of electing the President, Vice President and other Executive members of the M.P. State Dental Council as per the order passed in W.P. No.11849/2019 dated 18/10/2023.

(b) The respondent no.03 may kindly be dealt with for bypassing the order passed by the Hon'ble Court in W.P. no.11849/2019 and W.A. no.1947/2023.

(c) This petition be allowed with costs.

(d) Any other relief which this Hon'ble Court deems fit be also granted."

3] The grievance of the petitioner is that the respondents are initiating the process for election of the President, Vice President and other Executive members without following the proper procedure and the respondent No.3 has issued invitation letter to the Principals/Deans of the Dental Colleges to participate in the process for electing the Members of the



M.P. State Dental Council, whereas most of the Principals/Deans of the Dental Colleges are not even the members of the M.P. State Dental Association.

4] It is contended that the respondent No.3 has issued the letter with a *mala fide* intention only to defeat the purpose of the election held in the year 2019 of the M.P. State dental Council and to bypass the order passed by this Court in W.P. No.11849 of 2019 dated 18.10.2023, wherein this Court had directed the respondents to complete the process of elections held in the year 2019 and appoint President, Vice President and other Executive members of the M.P. State Dental Council for Group 'A' and Group 'B' category and take charge from the Registrar within a period of 15 days from the date of order, and now the respondent No.3 has invited the non eligible persons to vote in the process of election of the aforesaid office bearers of the M.P. State Dental Council. Thus, in such circumstances, it prayed that the notices be issued and the respondents be directed to comply with the order passed by this Court in W.P. No.11849 of 2019 dated 18.10.2023 till the final disposal of this petition.

5] Heard. On due consideration of submissions, this Court does not find it to be a fit case to exercise its writ jurisdiction at this stage, especially when the order by the M.P. State Dental Council was issued on 16.08.2024 in which it is mentioned that the elections of President, Vice President and other Executive Members are to be held on 20.08.2024, whereas the petition itself has been filed on 18.09.2024 and only in the mention memo it is informed that the election process is to be conducted on 20.09.2024.



6] Be that as it may, this Court is not inclined to entertain this petition at this stage. Accordingly, the petition is hereby dismissed with liberty to the petitioner to take recourse of such remedies, which are available to him, under law.

7] With the aforesaid liberty, the petition stand **dismissed**.

(SUBODH ABHYANKAR)  
JUDGE

Pankaj